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मध्यप्रदेश राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 300]

भोपाल, सोमवार, दिनांक 14 सितम्बर 2020—भाद्र 23, शक 1942

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 14 सितम्बर 2020

क्र. 10571-171-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 213 के अधीन मध्यप्रदेश के राज्यपाल द्वारा प्रख्यापित किया गया निम्नलिखित अध्यादेश सर्वसाधारण की जानकारी हेतु प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

भोपाल, दिनांक 14 सितम्बर 2020

क्र. 10571-171-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश नगरपालिक विधि (संशोधन) अध्यादेश, 2020 (क्रमांक 10 सन् 2020) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH ORDINANCE

No. 10 OF 2020

THE MADHYA PRADESH NAGARPALIK VIDHI (SANSHODHAN) ADHYADESH, 2020

[First published in the "Madhya Pradesh Gazette (Extra Ordinary)", dated the 14th September, 2020].

Promulgated by the Governor in the seventy first year of the Republic of India.

An Ordinance further to amend the Madhya Pradesh Municipal Corporation Act, 1956 and the Madhya Pradesh Municipalities Act, 1961.

WHEREAS, the State Legislature is not in session and the Governor of Madhya Pradesh is satisfied that circumstances exist which render it necessary to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Madhya Pradesh is pleased to promulgate the following Ordinance:—

1. This Ordinance may be called the Madhya Pradesh Nagarpalik Vidhi (Sanshodhan) Adhyadesh, 2020. Short title.

2. During the period of operation of this Ordinance, the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956) and the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961) shall have effect subject to the amendments specified in Sections 3 and 4. Madhya Pradesh Act No. 23 of 1956 and Act No. 37 of 1961 to be temporarily amended.

PART-I

AMENDMENT TO THE MADHYA PRADESH MUNICIPAL CORPORATION ACT, 1956
(No. 23 OF 1956)

3. In the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956), in Section 133-A, in sub-section (1), for the words "three per centum", the words "not more than three per centum as specified by the State Government" shall be substituted; Amendment to the Madhya Pradesh Act No. 23 of 1956.

PART-II

AMENDMENT TO THE MADHYA PRADESH MUNICIPALITIES ACT, 1961
(No. 37 OF 1961)

4. In the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961), in Section 161, in the opening paragraph of sub-section (1) for the words "three per centum", the words "not more than three per centum as specified by the State Government" shall be substituted. Amendment to the Madhya Pradesh Act No. 37 of 1961.

ANANDIBEN PATEL
Governor,
Madhya Pradesh.

BHOPAL :
Dated, the 12th September, 2020